

Notifications and Orders

(14) Estate Officer empowered to Create lease. **No. 6050 - UTFI (III) - 81/13417.** - In exercise of the powers conferred under Section 21 of the Capital of Punjab (Development and Regulation) Act, 1952, read with the Punjab Reorganization (Chandigarh Adaptation of Laws and Concurrent Subject) Order, 1968, the Chief Commissioner, Chandigarh, is pleased to direct that the powers exercisable by him under section 3 of the Act *ibid* regarding creation of lease in respect of Government, buildings/shops in Chandigarh shall be exercised by the Estate Officer, Chandigarh, subject to the following conditions: -

- (i) that the Estate Officer shall not create lease for a period not exceeding three years.
- (ii) that the Estate Officer shall not get the license fee etc. to be charged from the lessees under such a lease approved from the Government, and
- (iii) that the terms and conditions to be incorporated in the agreement shall be got approved from the Government.

[See Chandigarh Admn. Gaz. (Extra) Dated 15.9.1981 Page 419-420]